

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1182
ANSWERED ON:29.07.2003
RAIDS BY CBI
BIR SING MAHATO;MANSUKHBHAID. VASAVA

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the number of officers, in the administrative services, found guilty in the raids conducted by the CBI has been increasing during the last three years as on date;
- (b) whether it is also a fact that the officers suspended being found guilty after the raids, have already been reinstated in Government service even before their acquittal from the courts;
- (c) if so, the number of such officers for the last three years; and
- (d) the reaction of Central Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a): The raids by CBI aim at collecting evidence in an enquiry/investigation. An officer cannot be pronounced guilty only because of a raid by the CBI and the matter is decided as per the rules by the Court/Disciplinary Authority. However, the CBI registered cases against the following number of officers belonging to IAS during the last three years;

2000	-	18
2001	-	17
2002	-	04

(b),(c) & (d): Suspension from service is resorted to for stopping an officer from influencing the outcome of an inquiry. Such suspension is not regarded as a penalty. On a review, whenever the Disciplinary Authority is satisfied that the apprehension of tampering with evidence no longer exists, the suspension is revoked but the inquiry/investigation/trial continues, uninterrupted. The Disciplinary Authority of the respective administrative Ministry/Department has to decide the issue of reinstatement of an officer placed under suspension. Figures relating to the numbers of officers reinstated in Government service are not centrally maintained.